

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.17
C.P. (IB)No.132/BB/2024

IN THE MATTER OF:

M/s. Apya Capital Services Pvt. Ltd. ... Petitioner

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 08.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Uddhav Khanna

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. Issue Notice to the Respondent. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry within one week.
3. Upon receipt of notice, Respondent is directed to file its reply within two weeks', and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
4. List the case on **04.09.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)